

ITEM NO.34

COURT NO.1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).27055/2023

(Arising out of impugned final judgment and order dated 09-06-2023 in CRLMA No. 9145/2023 passed by the High Court of Gujarat at Ahmedabad)

TRAGEDY VICTIM ASSOCIATION MORBI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136176/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136177/2023-EXEMPTION FROM FILING O.T. and IA No.136175/2023-PERMISSION TO FILE SLP)

WITH

Diary No(s). 27069/2023 (II-B)

(WITH IA No.137821/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.137823/2023-EXEMPTION FROM FILING O.T. and IA No.137819/2023-PERMISSION TO FILE SLP)

Date : 07-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Utkarsh Dave, Adv.
Mr. Shrutanjaya Bhardwaj, Adv.
Ms. Nupur Kumar, AOR
Ms. Muskan Nagpal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to file the Special Leave Petitions granted.
- 2 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution.

3 The Special Leave Petitions are accordingly dismissed.

4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR